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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 121/397-398/NCLT/AHM/2016 (New)
C.P. No. 29/397-398/CLB/MB/2016(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company:

Nehal L. Upadhyay

V/s.

Elected Face India Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None present for Petitioner and Respondents.

Registry issued noticed to petitioner and Respondents but notices could not be served and returned unserved. In spite of granting several adjournments petitioner is not attending.

Hence, petition is dismissed for default. No order as to Costs.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.